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Action Taken Report of HSPCB in Original Application No. 722/2019 titled as Raj Kumar Singal Versus State of Haryana:

During the hearing of the case OA No. 722/2019 titled as Raj Kumar Singhal Versus State of Haryana on 18.09.2019, the following directions were issued by the Hon'ble Tribunal.

"Grievance in this letter, which has been treated as an application, is against illegal extraction of groundwater and discharge of polluted water with dyes and chemicals into the drain by the National Woollen & Finishers at Plot No. 302, Sector 29, Part-II, Panipat, Haryana.

Let the Haryana State Pollution Control Board (HSPCB) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by e-mail at judicial-ngt@gov.in.

In compliance of the orders of Hon'ble Tribunal, the unit mentioned in the grievance named as M/s National Woollen & Finishers, Plot No.302, Sector-29, Part-II, Panipat was inspected by the officers of the Board on 13.02.2020 and the findings during the inspection are as below:

1. That the unit named as M/s National Woollen & Finishers, Plot No.302, Sector-29, Part-II, Panipat has obtained consent to establish under Water and Air act from the Board, vide No.HSPCB/2012/NOC/3978 dated 03/09/2012, copy of which is attached as **Annexure-R/1**.
2. That the unit has also obtained Consent to Operate under Water and Air Act from the Board, vide No.1950816PITCTO2478946 Dated 01/02/2016 for the period 06/05/2016 to 30/09/2020, copy of which is attached as **Annexure-R/2**.
3. That the unit has also obtained the authorization under HOWM Rules, 2016 from the board vide no HSPCB/Consent/:19570816PITCTOHWM 2478946 dated 01/02/2016 for the period 06/05/2016 to 30/09/2020, copy of which is attached as **Annexure- R/3**.
4. That the unit is having discharge of 50 KLD Industrial effluent and 5 KLD Domestic effluent.
5. The unit has installed Effluent Treatment Plant having treatment of adequate capacity.

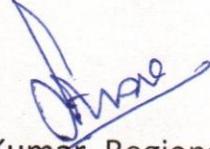
6. That the unit is located in the notified Industrial Area of Haryana Sehri Vikas Pradikaran, Sector-29, Part-II, Panipat, having the Common Effluent Treatment Facility. Thus, unit is discharging the effluent after treatment in to the sewer line leading to the CETP Sector-29 .
7. The unit has installed Boiler of capacity 03 TPH and Thermic Fluid Heater of capacity 20 LakhKCal/Hr having Multi cyclone as Common Air Pollution Control Device and 100 feet stack height.
8. That during the inspection , it was found that the unit is discharging the effluent in to sewer after treatment through ETP and the sample of the same has been collected and per the analysis report of HSPCB Laboratory at Panchkula issued vide No.2252 dated 26/02/2020, the parameters of effluent being discharged were found within the Standards prescribed EP Act, 1986. Copy of the Analysis Report is attached as **Annexure-R/4**.
9. That as sample of the air emission from the common stack of Boiler and Thermic Fluid Heater was also collected and as per analysis report of HSPCB Laboratory at Panchkula issued vide No.607 dated 17/02/2020 the parameters of Air Emissions were found within applicable standards prescribed under EP Act, 1986. Copy of the Analysis Report is attached as **Annexure-R/5**.
10. That the unit has provided adequate Hazardous Waste storage site with in the premises and having the valid agreement with the Common Hazardous Waste Treatment and disposal Facility for disposal of the Hazardous Waste generated from the unit.
11. That the unit M/s National Woollen & Finishers, Plot No.302, Sector-29, Part-II, Panipat is having borewell to extract underground water which is being used to meet the fresh water requirement of the unit. Unit has already submitted an application for the permission for extraction of ground water to the Central Ground Water Authority vide online application No.21-4/1655/HR/IND/2019 dated 23.01.2019, which is still pending with CGWB, Chandigarh, Copy of the same is attached as **Annexure-R/6**.
12. The Regional Officer, HSPCB, Panipat vide letter HSPCB/PR/2020/105 dated 08.05.2020 has written to Regional Director ,CGWB, Chandigarh to take action and also levy Environmental Compensation (EC) on the said unit for extracting

underground water without CGWA permission, as per the report of CPCB in-house Committee on Methodology of assessing Environmental Compensation and Action Plan for its utilization of Fund Assessed, copy of letter is attached as **Annexure-R/7.**

The report is submitted accordingly for kind consideration. It is undertaken to comply with the directions passed by the Hon'ble Tribunal .

Place: Panipat

Dated: 01.06.2020.



Sh. Shailender Kumar, Regional Officer,
Haryana State Pollution Control Board,
Panipat Region



R/1 (9)

HARYANA STATE POLLUTION CONTROL BOARD
SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. - (0180) 2664951, 2672037 E-mail: hspcbnp@yahoo.com

No.HSPCB/2012/NOC/

3978

Dated: 3/9/12

To

**M/s National Woollen & Finishers, Plot
No.302, Sector-29, Part-II, Panipat**

Sub: - **Issue of "No Objection Certificate/Consent to Establish" from
pollution angle under Water (Prevention & Control of Pollution) Act,
1974 & Air (Prevention & Control of Pollution) Act, 1981.**

Please refer to your NOC application received in this office on **09/04/2012**
on the subject cited above.

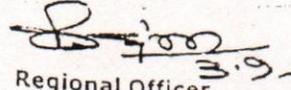
Under the authority & Powers delegated by the Haryana State Pollution
Control Board vide its Notification No.HSPCB/2010/Policy/100 dated 01-04-2010 & latest
Policy Notification dated 01-04-2012 and further approval given by DLCC, Panipat in its
meeting held on 17-07-2012 and the approved minutes received in this office on 29-08-
2012, the consent to establish/NOC from Pollution Angle under Water & Air Act is hereby
accorded for setting up of factory of **M/s National Woollen & Finishers, Plot No.302,
Sector-29, Part-II, Panipat** for the processing of **Textile Dyeing** with the following terms
and conditions:-

1. The industry has declared that the quantity of effluent shall be **5 KLD** for domestic effluent & **50 KLD** for trade effluent and the same should not exceed.
2. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should confirm the effluent standards as applicable.
3. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
4. The applicant will obtain consent under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 as amended to-date-even before starting trial production.
5. The above NOC is further subject to the conditions that the unit comply with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
6. No in-process or post-process objectionable emission or the effluent will be allowed if the scheme furnished by the unit turns out to be defective in any actual experience.
7. The HSEB will give only temporary connection and permanent connection to the unit will be given by the HSEB after verifying the consent granted by the Board both under Water Act and Air Act.
8. The unit will discharge their trade effluent & domestic effluent into HUDA sewer within tolerance limits specified by Board **after obtain the prior permission from HUDA.**
9. Unit will raise the stack height of DG Set/Boiler/furnace as per CPCB/Board's norms & will provide acoustic enclosure/chamber on their DG sets to comply the AAQ standards in respect of noise prescribed under EPA Rules, 1986.
10. Unit will submit the copy of registered partnership deed along with form 'C' and form 'A' at the time of applying consent indicating therein the received number and name and address of the partners.
11. Unit will maintain proper log book of Water meter/sub meter after commissioning on water supply and APCM/ETP.
12. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural are or controlled are under Town and Country Planning laws or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
13. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna or any canal either through a direct flow or indirectly.
14. That the industry or the unit concerned is not sited within any prohibited distances according to the Environment Laws and Rules, Notification, Orders and Policies of Central Pollution Control Board and Haryana State Pollution Control Board.
15. That no earlier improper NOC in violation of the rules was ever issued to the unit.

- 16. That the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. and the permission of the Competent Authority owing and operating such public sewer giving permission to his unit will be submitted with the request for consent to operate.
- 17. That if at any there is adverse report from any adjoining neither or any other aggrieved party or Municipal Committee or Zila Prishad or any other public body against the units pollution, the NOC so granted shall be revoked.
- 18. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this No Objection Certificate (NOC) (Consent to Establish)/Consent and the proof of such deposits is enclosed.
- 19. That the unit is not already in operation if the case relates to the issue of first NOC to the Unit.
- 20. That the unit will comply with all the Hazardous Waste Rules relating to handling, Storage and Disposal as required by Central Pollution Control Board and Haryana State Pollution Control Board.
- 21. In case the change of name from previous NOC granted, fresh NOC fee shall be levied.
- 22. This NOC would be invalid in case the unit has gone into production.
- 23. This NOC would be invalid if it is establish in the non-conforming area.
- 24. That the unit will take all other clearances from concerned agencies/Govt. Deptt. whenever required.
- 25. No expansion will be done without prior permission of HSPCB.
- 26. The unit will leave some space for tree plantation also (25% to 30%).
- 27. Green belt of adequate width shall be provided by the unit before commissioning.
- 28. The unit will adhere to the norms laid down by the HSPCB and obtain clearances from all other departments as applicable.
- 29. The unit will install flow meter & electronic energy meter & maintain the log book for their ETP/APCM.
- 30. Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension, platform of specified size and strength, full arrangements of electric connection and also provide sampling ports in stacks etc. at 8 times diameters of stack/chimney/duct.
- 31. The unit will submit affidavit within 30 days to comply all the NOC conditions.
- 32. In case of unit does not comply with the above conditions within the stipulated period, failing which NOC will be revoked,

Other specific conditions:

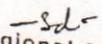
- 1. That the unit will install proper ETP & APCM before starting the production as per the scheme submitted to keep all the parameters of trade effluent/air emissions within the tolerance limits prescribed by the Board and will use their trade effluent after treatment as per their waste water reuses plan submitted.
- 2. That the unit will not change its process/product/investment cost without prior permission from the Board.
- 3. Industry should adopt water conversation measures to ensure minimum consumption of water in their Process & the unit will obtain clearance/permission from Central Ground Water Authority for installation of tubewell/borewells and for their Ground water based proposals for their unit if any.
- 4. The unit will discharge its treated trade effluent, within the tolerance limits prescribed under EPA Rules, 1986, into the HUDA sewer as per scheme submitted & will obtain the permission of the same from HUDA Authority.
- 5. Unit will comply with all the general & specific conditions issued by the Board and will submit the affidavit regarding the same within 15 days.
- 6. **The NOC so granted is without prejudice of the action to be taken for the violations of any other Acts/Rules of any Departments.**


 Regional Officer
 Panipat Region
 For and on behalf of the Haryana State
 Pollution Control Board

Endst.No. HSPCB/PR/2012/

Dated:

A copy of the above is forwarded to the Worthy Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula for information & necessary action.


 Regional Officer
 Panipat Region
 For and on behalf of the Haryana State
 Pollution Control Board



HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA

Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com
Tele Fax No. – 0172-2577870-73

R-2016

No. HSPCB/Consent/ : 19570816PITCTOHWM2478946

Dated:01/02/2016

To.

M/s :National Woollen & Finishers
Plot No.302 Sec.29 Part II
PANIPAT

Subject: Grant of consent for emission of Air under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981, from 06/05/2016 to 30/09/2020

Please refer to your consent application received on dated 2015-12-21 in Regional Officer , Panipat on the subject cited above.

With reference to your above application for consent for the emission/ continuation of emission of S.P.M. air pollutions into atmosphere under Air (Prevention & Control of Pollution) Act, 1981 hereinafter referred as the Act.

M/s **National Woollen & Finishers** are authorized by the Haryana State Pollution Control Board to discharge their air pollution being emitted out of their factory premises in accordance with the condition as mentioned below:-

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines values, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. Two or more ducts with different nature of exhaust gases should neither be intermixed nor to be through a common chimney.
3. Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension. The platform of specified size and strengthful arrangements electric connection also be provided.
4. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
5. The disturbed condition in any of plant/plants of the factory which is likely to result in increased emission or result in violation of emission standards shall be forthwith reported to this Board under intimation to the Member Secretary, Haryana State Pollution Control Board.
6. The toxic chemicals materials should be handled with due safety. The storage of toxic chemicals should be such that in case of emergency the chemicals could be transferred to other empty tank automatically and which should be followed by an approved air pollution control equipment designed for worst conditions.
7. A green belt (having sufficient tall and dense tree) around the factory should be provided.

8. All the processes using toxic chemical/harmful gases should be equipped with an emergency siren system in working conditions for alarming the general public in case of untoward incident.
9. The applicant shall furnish to all visiting officer and/or the State Board, any information regarding the construction/installation or operation of the establishment or emission control system and such other particulars as may be pertinent to prevention and control of air pollution. The industry shall also maintain and make available inspection book to the officers of the Board during their visits.
10. The air pollution control equipment of such specification which shall keep the emissions within the emission standard as approved by the State Board from time to time shall be installed and operated in the premises where the industry is carrying on/proposed to carry on its business.
11. The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.
12. All solid wastes arising in the factory premises shall be properly graded and disposed of by:-
 - (i) In case of Land fill material, care should be taken to ensure that the material does not give rise to lechate which may percolate in ground water or carried away with storm run off.
 - (ii) Composting in case of bio degradable materials.
 - (iii) If the method of incineration is used for the disposal of solid waste the consent application should be processed separately and it should be taken up which consent is granted.
13. The industry shall submit an undertaking to the effect that the above conditions shall be complied with by them.
14. The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.
15. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent.
16. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
17. The applicant shall either:-
 - a) Not later than 30 days from the date of consent order, certify in writing to the Member Secretary that the applicant had installed or provided for alternate electric power source sufficient to operate all the facilities installed by the applicant to maintain compliance with the terms and conditions of the consent.
 - b). Not later than 30 days from the date of this consent certify in writing to the Member Secretary that upon the reduction loss or failure of one or more of the primary source of electric power to any facilities installed by the application to maintain compliances with the term and conditions of this consent, the application shall proportionally reduce or otherwise control production and/or all emissions in order to maintain compliance with terms and conditions of this consent.
18. There should not be any fugitive emission from the premises.
19. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the standards stipulated in the consent granted under Water (Prevention & Control of Pollution) Act, 1974 by this Board.
20. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
21. If the industry fails to adhere to any of the condition of this consent order the consent so granted shall automatically lapse.
22. The unit shall obtain consent under Water (Prevention & Control of Pollution) Act, 1974 and authorization under HWTM Rules,2008.

23. (a) The industry shall discharge all the gases through a stack of minimum height.
 (b) The height of stack shall conform to the following criteria:
 (i) $H = 14.Q^{0.3}$ Where sulphur-dioxide is emitted.
 $Q =$ Sulphur dioxide emission as Kg/hr.
 (ii) $H = 74.Q^{0.27}$ where particulate matter is emitted.
 $Q =$ particulate matter emission as tonne/hr. If by using the formula given above the stack height arrived is more than 9 m then this higher stack should be used.
 (iii) The minimum stack height should be 30 Mts.
24. Nothing in this consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.
25. The industry shall maintain the following record to the satisfaction of the Board.
 1. The industries shall install separate energy meter and maintain log books for running of all air pollution control devices or pumps/motors used for running of the same.
 2. Register showing the results of various tests conducted by industry for monitoring of stack emission and ambient air.
26. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
27. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.
28. The industry shall provide non-leachate storage facilities for proper disposal of Hazardous wastes.
29. The industry shall provide acoustic chambers on DG sets to control noise pollution and ensure noise level within the permissible limit.
30. The industry shall submit on site/off site emergency plan, if required.
31. The industry shall submit A/R within 3 months in case of 17 categories and once in 6 months, other categories L & M and keep all the parameters within limit.
32. The industry shall comply the public liability insurance Rule, 1991 as amended to date.
33. The industry shall submit Environmental Audit report once in a year.
34. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
35. The industry shall install ambient air station in case of 17 & other categories large & medium.
36. The industry shall obtain environmental clearance, if applicable as per MOEF notification.
37. The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.
38. In case of by passing the emissions, the consent shall be deemed revoked.
39. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

Specific Conditions :

Other Conditions :

1. 1. That the unit shall submit analysis report on yearly basis and keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act
2. That the unit will apply for CTO before 90 days of expiry of CTO along with all required documents as per policy .
3. That the CTO so granted shall become invalid in case of violation of any of the above law/Rules/ conditions. `

*Regional Officer, HQ
For and be'half of chairman
Haryana State Pollution Control Board,
Panchkula.*

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**HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA**

Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Tele Fax No. – 0172-2577870-73

No. HSPCB/Consent/ : 19570816PITCTO2478946

Dated:01/02/2016

To

M/s :National Woollen & Finishers
Plot No.302 Sec.29 Part II
PANIPAT

Subject: Grant of Consent to operate for discharge of effluent under section 25/26 of the Water(Prevention & Control of Pollution) Act, 1974, from **06/05/2016 - 30/09/2020**

Please refer to your consent application received on dated **2015-12-21** in Regional Officer, Panipat on the subject cited above.

With reference to your above application for consent for the discharge of domestic effluent and trade effluent under Water (Prevention & Control of Pollution) Act, 1974 hereinafter referred as the Act M/s **National Woollen & Finishers** is hereby authorized by the Haryana State Pollution Control Board, to discharge their effluent arising out of their premises in accordance with the terms and conditions as mentioned below:-

1. The daily quantity of domestic effluent from the factory shall not exceed **5 KLD**
2. The daily quantity of the industrial effluent (Process, floor & equipment wash, cooling and bleed water) from the factory shall not exceed **50 KLD**
3. **The industry has been assessed for the purpose of Consent to operate fee with investment cost (land, building, plant and machinery) of Rs. 488.0 Lakh. In case the investment cost varies as per the annual report for the years duly audited by the Chartered Accountant, the difference of Consent to operate fee, if any, arises, the industry shall pay the same amount within one month of the receipt of notice from the Board in this regard.**
4. The consent to operate shall be valid for the period from **06/05/2016 - 30/09/2020**
5. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
6. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent.
In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
7. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
8. The industry shall not discharge any altered quantity/quality of the trade/domestic effluent without prior permission of the Board.

- (11)
9. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
 10. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
 11. In case the industrial unit uses the Municipal/HUDA/Industrial Estate Sewerage system for disposal of effluent for the final disposal they will submit the sewerage connection certificate.
 12. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
 13. The industry will plant minimum three varieties (Eucalyptus, Su Babul or any suitable variety) of trees in the vacant area.
 14. The consent to operate under Air (Prevention & Control of Pollution) Act, 1981 should be obtained.
 15. The industry shall obtain Authorization under Hazardous Waste (Management handling and transbonding movement) Rules, 2008 as amended to date.
 16. The industry shall install separate Energy Meter for ETP and also maintain log book for energy and chemical consumption.
 17. The industry shall obtain permission from Irrigation Department for discharging effluent into any drain/water bodies.
 18. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
 19. The industry shall provide non-leachate storage facilities for storage of Hazardous Waste or dispose off same in the common facilities & will adhere to the norms laid down as per the amended notification under HWTM Rules, 2008
 20. The industry shall submit A/R once in 3 months in case of 17 categories and other categories. The L&M shall submit A/R once in 6 months.
 21. The industry shall comply the Public Liability Insurance Rules, 1991, as amended to date.
 22. The industry shall submit Environmental Audit /Report once in a year.
 23. The industry shall obtain Environmental Clearance, if applicable as per MOEF Notification.
 24. The industry shall inform to HO/RO office immediately by FAX in case of failure of ETP.
 25. In case of bye passing the effluent the consent to operate shall be deemed revoke.
 26. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

Other Conditions :

1. 1. That the unit shall submit analysis report on yearly basis and keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act
2. That the unit will apply for CTO before 90 days of expiry of CTO along with all required documents as per policy .
3. That the CTO so granted shall become invalid in case of violation of any of the above law/Rules/ conditions. .

*Regional Officer, HQ
For and be'half of chairman
Haryana State Pollution Control Board,
Panchkula.*

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R-3 (13)



HARAYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph.01722577870-73
E-mail: hspcb.pkl@sify.com

No. HSPCB/Consent/ : 19570816PITCTOHWM2478946

Dated:01/02/2016

To

M/s. National Woollen & Finishers
Plot No.302 Sec.29 Part II

Sub: Authorization for operating a facility for collection, reception, treatment, storage, transportation and disposal of hazardous wastes from 06/05/2016 to 30/09/2020

Please refer to your authorisation application dated 2015-12-21 received in the board on the subject cited above.

M/s National Woollen & Finishers situated at above address is hereby granted an authorization to operate a facility for collection, reception, treatment, storage, Transportation and disposal of hazardous wastes on the premises of the unit. The authorization shall be in force for a period as mentioned in the subject.

The authorization is subjected to the conditions stated below and such conditions as may be specified in the rules for the time being in force under the Environment (protection) Act, 1986.

TERMS AND CONDITIONS OF AUTHORIZATION

1. The authorization shall comply with the provisions of the Environment (protection) Act, 1986 and the rules made thereunder.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell transfer or otherwise transport the hazardous wastes without obtaining prior permission of the State Pollution control Board.
4. An application for the renewal of an authorization shall be made as laid down in rule 5(6)(ii).
5. The unit should have the necessary facilities for collection, reception, treatment, Transport and disposal of such wastes under the rule. In case of deadly toxic wastes such as Cyanide, Chromium, Nickel, Zinc, etc., the unit shall make arrangement for the pre-treatment before dumping it in the disposal site so that the toxic element does not leach down to pollute the underground water resources.
6. The collection, reception and transportation of hazardous waste shall be carried out by the authorized person/personnel, fully trained for this purpose.
7. Any unauthorized change in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
8. The unit shall ensure the proper usage of safety measures such as providing of gloves, gum boots, face masks, goggles etc to the workers engaged in the handling of hazardous waste.
9. The authorization so granted shall be cancelled or suspended by the Board if the unit fails to comply with any condition of grant of authorization under these rules.
10. Used containers should be pre-cleaned by neutralizing and cleaning agents/solvents/chemicals.
11. The occupier shall not sell or transfer such waste on payment or without payment to any unauthorized people who do not hold any authorization.
12. The unit shall not dispose any Hazardous waste at any other Public Place.
13. Unit will maintain its non-leachate pucca storage site properly.
14. The unit will comply with provisions of all Environmental laws including HWTM Rules etc. and comply with the directions issued by the Board from time to time.

Specific Conditions :

Other Conditions :

1. 1. That the unit shall submit analysis report on yearly basis and keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act
2. That the unit will apply for CTO before 90 days of expiry of CTO along with all required documents as per policy .
3. That the CTO so granted shall become invalid in case of violation of any of the above law/Rules/ conditions.

**Regional Officer
For and On Be'half of the Chairman
Haryana State Pollution Control Board.
Panchkula.**

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R-4 (15)

fms-13943
Form J

(See Rule 36)

Test Report

Report No- 2252

Dated: 26-February-2020

I hereby, certify that I **Dr. Jai Bhagwan** Board Analyst duly appointed under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974), received a sample on the 14 day of February, 2020, collected by **Sh. Anuj Narwal, AEE and Sh. Vipin Kumar, AEE** on dated 13 day of February, 2020 of **M/s National Woollen & Finishers, Plot No. 302, Sector 29, Part-II, Panipat** for analysis.

Further certify that I have analyzed the above mentioned sample on 14-February-2020 to 26-February-2020 and declare the result of analysis to be as follows:-

1.	Sample Code	2650
2.	Sample Collected from #	Outlet of ETP
OBSERVATION		
1.	Appearance	Almost Colourless
2.	Odour	Almost Negligible

RESULTS					
Sr. No.	Parameter Name	Result	Result	Limit	Test Method
1.	pH Value	7.89		6.0-9.0	APHA, 4500-H+B
2.	Suspended Solid mg/l	17.0		275	APHA, 2540 D
3.	BOD mg/l	15.0		500	IS:3025(P 44)
4.	COD mg/l	52.8		1200	APHA, 5220-B
5.	Oil & Grease mg/l	BDL (DL=2)		25	APHA, 5520 B
6.	Conductivity Micro S/cm	920.0			
7.	Ammonical Nitrogen (as N) mg/l	BDL		50	
8.	Total Dissolved Solid mg/l	610.0		2100	
9.	Sodium Absorption Ratio (SAR)	15.25		26	
10.	Phenolic Compound (as C6H5OH) mg/l	BDL		1.0	
11.	Sulphide (as S) mg/l	BDL		2.0	
12.	Total Chromium (as Cr) mg/l	BDL		2.0	
13.	Hexavalent Chromium (as Cr+6) mg/l	BDL			

The Conditions of the seals, listening and container on receipt was as follows

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 26 day of February- 2020

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana
To

The Member Secretary, HSPCB, Panchkula
Regional Office, Panipat

This test report relate only to the particular sample submitted for testing.

[Signature]
Board Analyst



HSPCB

Form IV
(See Rule 20)

R-5 (16)

Report No. : 607

Dated: 17-February-2020

I hereby, certify that I Dr. Jai Bhagwan Board Analyst, duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 (14 of 1981) received a sample on the 14 day of February, 2020, collected by Sh. Anuj Narwal, AEE and Sh. Vipin Kumar, AEE on dated 13 day of February, 2020 of

M/s National Woollen & Finishers,
Plot No. 302, Sector 29, Part-II,
Panipat.

Further certify that I have analyzed the above mentioned sample on 14-02-2020 to 17-02-2020 and declare the result of analysis to be as follows:

1. Sample Code	607
FIELD OBSERVATION	
1. Name of plant Section *	Boiler/ TFH
2. Stack Attach to *	Boiler through multi cyclone
3. Normal operating Schedule (hr/day) *	8-10
4. Type of Chimney *	M.S.
5. Stack Height from the ground level *	33 m
6. Diameter of stack *	1.0 m
7. Stack Temperature Deg.C *	110
8. Average stack velocity m/sec *	6.63
9. Quantity of Emission m ³ /sec	5.2

TEST REPORT

S.No.	Parameter Name	Result	Result	Limit
1.	Suspended particulate matter mg/m ³	130.7		150
2.	Sulphur dioxide mg/m ³	16.2		80
3.	Nitrogen dioxide (as NO ₂) mg/m ³	12		80

Method of Testing As per relevant part of Indian Standard for measurement of Air Pollution IS: 5182 and Emission regulation part III of Central Pollution Control Board

Signed this 17 day of February-20
Haryana State Pollution Control Board's Laboratory
SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana
To

CC to Member Secretary
CC to Regional Office Panipat

[Signature]
BOARD ANALYST

The test report relate only to the particular sample submitted for testing

*This information is provided by Field Officer.

R-6 (17)

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)

Application Number : 21-4/1655/HR/IND/2019

1. General Information:

Water Quality: Fresh Water

Application Type Category/ Type of Application: Textiles

(i) Name of Industry: NATIONAL WOOLLEN AND FINISHERS

(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (\$)

Address Line 1 : PLOT NO-302, SEC-29, PART -II HUDA PANIPAT

Address Line 2 :

Address Line 3 :

State: HARYANA

District: PANIPAT

Sub-District: PANIPAT

Village/Town: Panipat (M CI + OG)

Latitude: 29.000000

Logitude: 76.000000

Area Type : Non-Notified

Area Type Category : Over Exploited

(iii) Communication Address

Address Line 1: PLOT NO-302, SEC-29, PART -II HUDA PANIPAT

Address Line 2:

Address Line 3:

State: HARYANA

District: PANIPAT

Sub-District: PANIPAT

Pincode: 132103

Phone Number with Area Code:

Mobile Number: 91 9991100346

Fax Number:

E-Mail: hg@woolcloth.com

(iv) Salient Features of the Industrial Activity:

Dyeing of Fabric

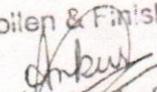
(v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land :

Land Use Details	Existing (sq meter)	Proposed (sq meter)	Grand Total (sq meter)
Green Belt Area	0.00	0.00	0.00
Open Land	2390.63	0.00	2390.63
Road/ Paved Area	0.00	0.00	0.00

23/01/2019 11:01 AM

Page 1 of 6

For National Woollen & Finishers


Pr. Auth. Sign.

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Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)**

Application Number : 21-4/1655/HR/IND/2019

Rooftop area of building/ sheds	2800.00	0.00	2800.00
Total	5190.63	0.00	5190.63
(vi) Drainage in the Area (River/ Nala etc) :	N/A		
(vii) Source of Availability of Surface Water for Infrastructure Use (Submit Water Availability / Non Availability Certificate):(\$)	N/A		
(viii) Average Annual Rainfall in the Area (in mm):	700.00		
(ix) Townships / Villages (Within 2km Radius of the Industrial Unit):	Sarai Pilghan		
(x) Whether Ground Water Utilization for:	Existing Industry		
Date of Commencement Industry:	18/03/2011		
Date of Expansion :			

2. Details of Water Requirement (Fresh and Recycled Water Usage):

(Please Enclose Water Balance Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(i) Total Water Requirement (a+b+c+d) (m3/day)

	Existing	Proposed	Total
Water Requirement Details (Fresh Water) (m3/day)			
(a) Ground Water Requirement (m3/day):	65.00	0.00	65.00
(b) Surface Water Available (Canal, River, Ponds etc.) (m3/day):	0.00	0.00	0.00
(c) Water Supply from Any Agency (m3/day):	0.00	0.00	0.00
Total Fresh Water Requirement (a+b+c)(m3/day):	65.00	0.00	65.00
(d) Recycled Water Usage (m3/day):	0.00	0.00	0.00
Total Water Requirement : (a+b+c+d)(m3/day)	65.00	0.00	65.00

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m3/day)	Proposed Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)
Industrial Activity	50.00	0.00	50.00	300	15000.00
Residential / Domestic	5.00	0.00	5.00	300	1500.00
Greenbelt Development /Environment Maintenance	1.00	0.00	1.00	300	300.00
Other Use	9.00	0.00	9.00	300	2700.00
Grand Total	65.00	0.00	65.00		19500.00

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Industrial Use
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Application Number : 21-4/1655/HR/IND/2019

(iii) Breakup of Recycled Water Usage:

	(m3/day)	(Days)	(m3/year)
(a) Total Waste Water Generated :	55.00	300	16500.00
(b) Quantity of Treated Water Available	0.00		
i). Reuse in Industrial Activity:	0.00	300	0.00
ii). Reuse in Green Belt Development:	0.00	300	0.00
iii). Other Uses:	0.00	300	0.00
(c) Total Treated Water Utilized:	0.00		0.00

Net Ground Water Requirement: 65.00 (m3/day)

3. (a). Groundwater Abstraction Structure- Existing:

Number of Existing Structures: 1

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operatio nal Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
1	Borewell / 2011	55.00 / 125	45.00	6.00	10 / 300	Submer sible Pump	5.00	No	No / -

(b). Groundwater Abstraction Structure- Proposed:

Number of Proposed Structures: 0

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operatio nal Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof

4. Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition In and Around the Area) Applicable to Industries Consuming Greater Than 500 m3/day : (\$)

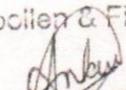
Detail Enclosed

5. Details of Rrainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water Recharge outside the

Industrial Unit Premises, then provide NOC from the Concern Authority / Agency if Already implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal).(\$)

Detail Enclosed

For National Woolien & Finishers


Prop. Auth. Sign.

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)

Application Number : 21-4/1655/HR/IND/2019

6. Consent to Operate / Establish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests (MoEF) or State Pollution Control Board (SPCB) or State Level Expert Appraisal Committee (SEAC) or State Level Environment Impact Assessment Authority (SLEIAA): (\$)

Attached Consent/ Approval of Government Agency (Previous: Referral Letter)

Letter Number	2478946		
S.No	Consent /Approval of Government Agency	Attachment Name	File Name
1	State Pollution Control Board	Consent	CONSENT 2.pdf

7. Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:

If Yes, so Details thereof with Status:

INDUSTRIAL USE- Self Declaration

It is to Certify that the Data and Information Furnished Above are True to the Best of My Knowledge and Belief and I am Aware that if Any Part of the Data / Information Submitted is Found to be False or Misleading at Any Stage the Application will be Rejected Out Rightly.

1. Application Proforma is Subject to Modification from Time to Time.
2. Application should be submitted to Regional Office.

Regional Director, Central Ground Water Board North Western Region, Bhujal Bhawan, Plot No. 3B, Sector 27-A, CHANDIGARH, CHANDIGARH, 160019

3. Incomplete Application will be Summarily Rejected.

Submitted Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to Regional Office.

4. Applicant has to Submit Processing Fee of Rs. 1000.00/- (Rupees One Thousand Only) through NON TAX RECEIPT PORTAL (<https://bharatkosh.gov.in>). A receipt will be generated. Please fill in the Transaction Ref No. and Date from the receipt, in print out of application and attach receipt along with hard copy of application.

Bharatkosh Details:-

Transaction Ref Number:-

Dated:-

Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.

Attached Files:

1). Site Plan with Location Map (Previous: Site Plan) : (Refer: 1 (ii))

S.No	Attachment Name	File Name
1	Site Plan	google map.jpg

2). Certified Revenue Sketch : (Refer: 1 (ii))

No Attachment Found!

3). Documents of Ownership / Lease : (Refer: 1 (v))

No Attachment Found!

For National Woollex & Finishers

[Signature]
Prp./Auth. Sign.

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)

Application Number : 21-4/1655/HR/IND/2019

4). Source Water Availability/Non-availability Certificate(Previous: Source of Availability of Surface Water) :
(Refer: 1 (vii))

S.No	Attachment Name	File Name
1	Non availability of water	Self Declaration.pdf

5). Water Balance Flow Chart (Previous: Enclose Flow Chart of Activity and Requirement of Water): (Refer: 2)

S.No	Attachment Name	File Name
1	Flow chart	Copy of Flow Chart2.pdf

6). Hydrogeological Report(Previous: Groundwater Availability Report) : (Refer: 4)

S.No	Attachment Name	File Name
1	Hydrogeological	rain harvesting plan.jpg

7). Rain Water Harvesting/Artificial Recharge proposal(Previous: Details of Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 5)

S.No	Attachment Name	File Name
1	Rain Harvesting	rain harvesting plan.jpg

8). Authorization Letter (Previous: Authorization) :

S.No	Attachment Name	File Name
1	Atuhorization letter	NOC FOR BOREWELL.pdf

10). Ground Water Quality Report(Previous: Non-Polluting Effluent) :

S.No	Attachment Name	File Name
1	Water report	TEST REPORTS 2.pdf

11). Extra Attachment :

S.No	Attachment Name	File Name
1	Pan card	PAN CARD.pdf

12). Scanned Industrial Application :

No Attachment Found!

For National Woolen & Finishers



Prop./Manager

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)

Application Number : 21-4/1655/HR/IND/2019

Date :

Name & Signature of the applicant

Place :

(With official seal)

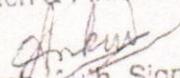
Associated User : NATIONAL01

Submitted By User : NATIONAL01

Submission Date : 23/01/2019

* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

For National Woolen & Finishers


Prop. Auth. Sign.



HARYANA STATE POLLUTION CONTROL BOARD
SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. - (0180) 2672037, Telefax - 2664951, E-mail: hspcbopr@gmail.com

R/7 (23)

No.HSPCB/PR/2020/ 105
To

Dated 8/5/20

The Regional Director,
Centre Ground Water Board,
North Western Region, 3-B, Sector 27-A,
Chandigarh, 160019

Sub: Regarding action against the industrial units withdrawing underground water without permission from CGWA of M/s National Woollen & Finishers, Plot No.302, Sector-29, Part-II, HSVP, Panipat.

Ref: OA No.722 of 2019 pending before Hon'ble NGT, New Delhi.

In this connection, it is intimated that during the verification of the industrial unit M/s National Woollen & Finishers, Plot No.302, Sector-29, Part-II, HSVP, Panipat in the OA No.722 of 2019 titled as Raj Kumar Singhal V/s State of Haryana, it was found that the said unit is extracting underground water without obtaining valid permission of CGWA.

In view of the above, you are hereby requested to levy Environment Compensation (EC) on the above said units as per report of the CPCB in house committee on methodology for assessing Environment Compensation and Action Plan for utilized the fund assessed and also take other action against the units as per the provisions of CGWA.

You are also requested to provide the details of actions taken against the above mentioned units for illegal extraction of underground water without permission from CGWA, so that same can be submitted to the Hon'ble NGT, New Delhi.


Regional Officer
HSPCB, Panipat

o/c
Dated 8/5/20

Endst.No.HSPCB/PR/2020/ 106

FTMS: 20743

A copy of the above is forward to the Chairman, HSPCB, Panchkula for kind information, please.


Regional Officer
HSPCB, Panipat

बेटी बचाओ बेटी पढाओ !